

E-FILING NOTIFICATION

Sub : e-Courts Project – e-Filing of all the cases in Nagapattinam District on e-Filing portal – **Commence on and from 01.12.2021** – Instructions – Issued – Regarding.

Ref : 1) Letters received from the Hon'ble High Court, Madras in ROC.No.30036A/2020/Comp3 Dated: 22.05.2020 and 06.09.2021.

It is notified that the facility of e-filing cases (**all type of cases**) in the Courts functioning at Nagapattinam District on e-filing portal (<https://efiling.ecourts.gov.in/>) developed by the Hon'ble e-Committee, Supreme Court of India will **commence on and from 01.12.2021**.

Before e-filing, the Advocate or Party-in-person shall be required to create user account on the e-filing portal (<https://efiling.ecourts.gov.in/tn>). The account creation process shall be verified by One Time Password (OTP) which will be sent to the Mobile Number and email address of the concerned Advocate /Party-in-person. In case of Non-Availability of Advocate on Record while registering, the advocate shall require to send the details in the prescribed format enclosed herewith to the e-mail id districtcourtngt@gmail.com.

In case of any difficulty, Advocate/Party-in-person kindly be contact the below officials in this Court between 10.30 a.m to 3.00 p.m on all working days.

Thiru.T.Rajkamal,
System Analyst.

– 9626768489

Thiru.M.Mohamedhu Gowdhu Navas,
Assistant Programmer.

9750752162

A detailed guidelines and tutorial video prepared by the Hon'ble Madras High Court for the e-Filing process and the detailed user manual prepared by the Hon'ble e-Committee, Supreme Court of India along with the steps required to be taken as per the practice prevailing in Madras High Court is available on the web site of Madras High Court (<https://www.hcmadras.tn.nic.in/efiling.html>). and District Court Nagapattinam (<https://districts.ecourts.gov.in/Nagapattinam>).

Advocate/Party-in-person should follow the ‘**Madras High Court e-Filing Rules 2020**’ which was notified in the Official Gazette and the same is available in the website of Madras High Court. (<http://www.hcmadras.tn.nic.in>) and District Court, Nagapattinam (<https://districts.ecourts.gov.in/Nagapattinam>).

Advocates/ Party-in-Person are informed that as per Rule 8.2 of the ‘Madras High Court e-Filing Rules 2020’, in all cases, unless exempted, the originals of the documents relied as evidence that are scanned and digitally signed by the Advocate or the litigant in person, as the case may be, presented at the time of e-filing should be filed in the Registry at the earliest point of time, preferably before the commencement of trial or hearing.

For the purpose of remitting Court fee, the Advocate/Party-in-person are Instructed to avail the e-Stamping facility through the URLs: <https://pay.ecourts.gov.in/epay/> and <http://www.shcilestamp.com> for online payment.

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Date: 2022.03.09
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Dated : 09.03.2022

Principal District Judge,
Nagapattinam

To:-

1. All the Judicial Officers in Nagapattinam District.
2. The President, Bar Association, Nagapattinam,
Mayiladuthurai, Sirkali, Tharangambadi and Vedaranyam.

PRESCRIBED FORMAT

MOBILE NUMBER AND E-MAIL ADDRESS OF THE ADVOCATE
FOR NEW REGISTRATION AND UPDATION IN CIS SOFTWARE

(IN CAPITAL LETTERS)

Name of the Advocate	:	
Gender (M/F/T)	:	
Date of Birth (DD/MM/YYYY)	:	
M.S.No. (MS/XXXX/YYYY)	:	
Name of the Bar Association	:	
Address with Pincode	:	
Mobile Number	:	
eMail ID	:	

Place :

Signature

Date :